

### **Regulations for human organs transplantation**

870. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is considering a legislation for regulating the removal, storage and transplantation of human organs for therapeutic purposes and prevent commercial dealings of human organs;

(b) if so, the details thereof;

(c) whether Government is also considering that in the case of well equipped hospitals where unclaimed bodies could be kept fit for organ donation, their tissues could be harvested for transplantation; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) The Transplantation of Human Organs Act, 1994 is already in force since 04.02.1995 for regulating the removal, storage and transplantation of human organs for therapeutic purposes and to prevent commercial dealings in human organs.

(c) and (d) The Transplantation of Human Organs (Amendment) Bill, 2009 was introduced in the Lok Sabha on 18.12.2009 in which a provision has also been made for registration of the centres for removal of organs from the cadavers and brain stem dead patients for harvesting of organs and tissues.

### **Health insurance scheme for Central Government employees**

871. SHRI BALWINDER SINGH BHUNDER: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a decision has been taken to introduce a Health Insurance Scheme for Central Government employees and pensioners, for which demand survey was inducted early this year, the last date for which was 15 February, 2010;

(b) if so, the details thereof along with the date from which the scheme would become operational and the multi-specialty private hospitals in the country, specially in Delhi and the NCR which have been included therein; and

(c) if not, the reasons for delay in launching the scheme and by when the same is expected to be launched?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) In pursuance of the 6th Central Pay Commission's recommendations, Government is contemplating introduction of Health Insurance Scheme for the Central Government Employees and Pensioners on pan India basis after obtaining requisite approvals, if found feasible. No time frame can be given at this stage for its introduction.